

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 231 OF 2016 &
IA No. 495 of 2016**

Dated: 6th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Jodhpur Vidyut Vitran Nigam Ltd. & Anr.Appellant(s)
Vs.**

Rajasthan Electricity Regulatory Commission & Anr.Respondent (s)

Counsel for the Appellant(s) : Mr. Bipin Gupta
Mr. Sunil Bansal

Counsel for the Respondent(s) : Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R.1
Mr. P.N. Bhandari for R.2

ORDER

Admit. Issue notice on the Appeal as well as on the I.A. No. 495 of 2016 (Appl. for stay). Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. P.N. Bhandari takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply.

List the matter on **22.12.2016**. In the meantime, learned counsel for the respondents may file reply on or before 04.11.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 21.11.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**
ts/kt

**(Justice Ranjana P. Desai)
Chairperson**